

11.12.98

To-day because of BHARAT BANDH, High Court Bar Association has passed resolution dated ~~10.12.1993~~ stating that it would not be possible for Members to attend the Court and participate in the Court proceedings. A copy of the resolution has also been sent to C.A.T. Bar Association. None of the members is present to-day. In view of this the cases are not taken up to-day. The matter is posted to 18/1/99 for *Final re-order*.

Bench

VICE-CHAIRMAN 11.12.98

MEMBER (JUDICIAL)

Order Date: 08.05.2002

None appears for the Applicant. Mr.J.K.Nayak, learned Additional Standing Counsel appearing for Respondents, states that the applicant is an E.D. staff and at the time of entry into service, in 1972, he disclosed his date of birth to be 30.03.1933, and, accordingly, he was due to face superannuation from service (on attaining 65 years of age) on 29.03.1998. By filing the present Original Application No.157/1998, at the fag end of his service career, the Applicant has made an attempt to change his Date of birth from 30.03.1933 to 31.03.1951. Law is well settled that one should not be allowed to change his date of birth at the fag end of his employment and, therefore, this Original Application is dismissed having no merit. No costs.

MEMBER (JUDICIAL)

1. Copy of counter
not served.

2. For Admissio

DS
7/5/02For copies of final
order at 8.5.02
issued to counsel
for both sides.

Rajiv

27/5/02 SCD